

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NO. 121 OF 2019 IN**  
**DFR NO. 4154 OF 2018**

**Dated : 27<sup>th</sup> February, 2019**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**M/s. Radiant Castings**

**.... Appellant(s)**

**Vs.**

**Himachal Pradesh Electricity Regulatory Commission & Ors.**

**.... Respondent(s)**

Counsel for the Appellant (s) : Mr. Jitender Gupta

Counsel for the Respondent (s) : Mr. Pradeep Misra  
Mr. Manoj Kr. Sharma for R-1

Mr. Anand K.Ganesan  
Ms. Neha Garg for R-2

**ORDER**

Learned counsel, Mr. Anand K.Ganesan takes notice on behalf of Respondent No. 2

The learned counsel appearing for the Respondent No.2 prays for 10 days time to enable him to file reply, if any, on IA No. 121 of 2019 (***Appl. for delay in filing***).

Submissions made by the learned counsel appearing for the Respondent No. 2, as stated above, are placed on record.

Learned counsel appearing for Respondent No.2 is permitted to file reply, if any, on or before 11.03.2019 after duly serving copy on the other side.

List the matter on **13.03.2019**.

**(Ravindra Kumar Verma)**  
**Technical Member**

Bn/kt

**(Justice N.K. Patil)**  
**Judicial Member**